

DIVISION BENCH

ITEM NO.119

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

**IA No.76/2022, IA No.191/2021 & IA No.335/2022
IN CP (IB) No.128/ALD/2019**

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 10th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	SMT. ANURADHA DEVI V/S K K MILK FRESH INDIA LTD.
UNDER SECTION	9 IBC (IN LIQUIDATION)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Abhishek Anand alongwith : *For the Applicant/RP in IA No.76/2022*
Sh. Karan Kohli & : *& IA No.191/2021*
Sh. Akshit Awasthi, Advs.

Sh. Devmani Bansal alongwith : *For the Applicant in IA No.335/2022*
Sh. Pratyus Sarangi, Advs.

Sh. Vasu Goyal, Adv. : *For the Res. No.1 in IA No.76/2022 &*
IA No.191/2021

Sh. Shadab Alam, Adv. : *For the Res. no.3 in IA No.191/2021*

ORDER

IA No.335/2022

- 1.** This application has been filed by the Successful Bidder in liquidation sale of the assets of the Corporate Debtor for refund of the amount which is stated to have been paid by the Applicant under protest to the Respondent i.e. Electricity Company Madhyanchal Vidyut Vitran Nigal Ltd. on 5th July, 2022.
- 2.** As per the observations made in order dated 8th May, 2024, the Respondents have already been set *ex-parte* vide order dated 29th November, 2022.
- 3.** Matter heard. Order reserved.

-Sd-

-Sd-

IA No.76/2022 & IA No.191/2021

1. At the request made by the Ld. Counsels representing the parties, the matter is adjourned for further hearing on 6th August, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

10th July, 2024

Avaneesh Kumar Singh
(Stenographer)